

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-2484(ND)/2019
IA/1692/2024

IN THE MATTER OF:

M/s. Adecco India Pvt. Ltd.

...PETITIONER

Vs

M/s. Aventura Components Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 12.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For The Liquidator

:Adv. Anshita Argal along with
Adv Alok Kumar Kuchhal in IA
1692 of 2024. Mr. Anil Kumar
Mittal- Liquidator.

ORDER

IA/1692/2024

This is an application filed by the Liquidator to place on record the Constitution of Stakeholder's Consultancy Committee and list of creditors.

Heard the Ld. Counsel for the Liquidator and liquidator in person. It was found that the Liquidator has not filed the list of Stakeholders Consultancy Committee (SCC) and merely a list of all stakeholders has been filed. Ld. Liquidator sought time to file the list of SCC. Time prayed is granted. List the matter on **15.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)